

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1288

ANSWERED ON:21.03.2012

IMPOSITION OF PENALTY

Argal Shri Ashok;Gowda Shri D.B. Chandre;Kodikunnil Shri Suresh

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) Whether the Directorate General of Civil Aviation, the top aviation regulator, had sought imposition of major penalties against some of its senior officials;
- (b) if so, the details thereof;
- (c) the reasons for recommending imposition of such a grave penalty against these officers;
- (d) whether the Government has not taken any action on the recommendations of DGCA or sent their cases to CVC for further probe though the recommendations were sent long back;
- (e) if so, the details thereof and the reasons therefore; and
- (f) the action taken by the Government during the period when the cases were pending before it for a decision?

**Answer**

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) to (c): The Directorate General of Civil Aviation has sought imposition of major penalty proceedings against the following senior officials for violation of the Central Civil Services (Conduct) Rules, 1964 :

1 Shri Charan Das Joint Director General

2 Shri M.M. Kaushal Assistant Director (AED)

3 Shri Rajiv Gaur Assistant Director (AED)

4 Shri R.K. Yadav Senior Airworthiness Officer

5 Shri V.P. Massey Director (Airworthiness)

6 Capt. B.S. Nehra Junior Pilot

7 Shri R.S. Passi Director (Air Safety)

8 Shri A.K. Sharan Joint Director General

9 Shri R.K. Khanna Deputy Director General

10 Shri T.S. Gopinath Private Secretary

11 Shri C.P.M.P. Raju Director (Air Safety)

(d) to (f) : Action has already been initiated for consideration of the recommendations of the Directorate General of Civil Aviation under the extant Rules and Regulations of the Government before making a reference to the Central Vigilance Commission for their first stage advice.